



2026:AHC:2899

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19626 of 2025

Arvind Kumar

.....Petitioner(s)

Versus

State Of U.P And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Deepak Kumar Tripathi, Nikhilesh Kumar Chaudhary
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Shri Nikhilesh Kumar Chaudhary, learned counsel for the writ petitioner as well as Shri Gaurav Singh, learned Standing Counsel for the State.
2. A preliminary objection has been raised regarding the maintainability of the present proceedings on the ground that against a termination order, an appeal lies under the provisions of U.P. Government Servant (Discipline and Appeal) Rules, 1999.
3. Learned counsel for the writ petitioner has sought to argue that the writ petitioner will file an appeal for which direction from this Court to condone the delay be issued.
4. Learned Standing Counsel submits that it is always open for the writ petitioner to seek condonation of delay while filing appeal.
5. Considering the submissions made across the Bar, and without further delving into the merits of the matter, the writ petition stands finally disposed of, leaving it open for the writ petitioner to prefer an appeal within a period of fifteen days from today and take grounds for condonation of delay before the concerned respondent. The respondent shall consider and decide by passing an appropriate order strictly in accordance with law.

January 7, 2026

A. Prajapati

(Vikas Budhwar, J.)